IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH - COURT NO.2

Service Tax Miscellaneous Application No. 75949 of 2023 (EH)

In

Service Tax Appeal No. 75095 of 2017

(Arising out of Order-in-Original No.68/COMMR/ST-II/KOL/2016-17 dated 23/09/2016 passed by Commissioner of Service Tax-II, Kolkata)

M/s. Kunjal Synergies Pvt. Ltd.

(Everest House, 46C, Jawaharlal Nehru Road, Kolkata-700071)

Appellant

VERSUS

Commr. of Service Tax, Kolkata

(180, Shantipally, Rajdanga Main Road, 3^{rd} Floor, Kolkata, 700107)

Respondent

APPEARANCE:

Mr. Ankit Kanodia & Ms Megha Agarwal, both Advocate for the Appellant

Mr. S. S. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)
HON'BLE MR. RAJEEV TANDON, MEMBER (TECHNICAL)

MISCELLANEOUS ORDER NO. 75005/2024

Date of Hearing: 10.01.2024 Date of Decision: 10.01.2024

PER R. MURALIDHAR:

The Learned Counsel submits that the amount involved in the present case is for Rs. 2.73 crores and the issue is squarely covered by several decisions of the Tribunal.

- 2. Considering these facts, we allow the Early Hearing Application.
- 3. The Registry is directed to list the Appeal on **31**st **January 2024**.

Sd/-

(R. Muralidhar) Member (Judicial)

Sd/-(Rajeev Tandon) Member (Technical)

Pooja